

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.908 of 2012

Rautu Bodra	Petitioner
	Versus	
State of Jharkhand	Opposite Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Prashant Pallav, Advocate
For the State : Mr. Saket Kumar, Advocate

Video Conferencing

11/07.09.2021 Learned counsel appearing on behalf of the petitioner Mr. Prashant Pallav is present.

2. Learned counsel for the State Mr. Saket Kumar is also present.

3. Learned counsel for the petitioner seeks adjournment and submits that prior to the next date, he would file his short notes of submission. He also submits that he has got the various deposition typed and the same will be placed before this Court. He also undertakes to file the typed copy of the depositions to this court.

4. However, at the request of the learned counsel appearing on behalf of the petitioner, the matter is adjourned and is directed to be posted on next Tuesday, i.e. on 14.09.2021.

5. The written submission as well as typed copy of certified copy of the depositions should be filed by Friday, i.e. on 10th September 2021.

(Anubha Rawat Choudhary, J)